

8

[Extract from the Chandigarh Administration Gazette, (Extra.), dated the 12th February, 1988]

CHANDIGARH ADMINISTRATION
FINANCE DEPARTMENT

Notification

The 12th January, 1988

No. 2/RO/85/32/1737.—In exercise of the powers conferred by sub-section (1) of section 45 T of the Reserve Bank of India Act, 1934 (2 of 1934), read with Government of India, Ministry of Home Affairs, Notification No. UH030/3/84-UTL/S. O. 460 (E), dated the 12th June, 1985, the Administrator, Union Territory, Chandigarh is pleased to authorise the Police Officers not below the rank of Deputy Superintendent (Police) to apply to any court having jurisdiction to issue the search warrants under the Code of Criminal Procedure, 1973 (2 of 1974) for the issuance of warrants for search of documents relating to the acceptance of deposits in contravention of the provisions of section 45 S of the Reserve Bank of India Act, 1934 believed to be secreted in any place within the local limits of the jurisdiction of such court.

SATWANT REDDY,

Finance Secretary,
Chandigarh Administration.